

sanctioned even a single paisa for this work with the result that the construction work has not even started. Therefore, I would like to submit to the Central Government that if the foundation stone of the said bridge was in fact laid by the Central Government, they must start construction work as early as possible so that Uttar Pradesh and Bihar could be connected through this bridge. (*Interruptions*)

SHRI RAM VILAS PASWAN : Mr. Speaker, Sir, I have given notice of privilege against the Minister of Commerce. According to the rules of this House, no policy decision could be announced outside the House when the Lok Sabha is in session. This is a matter of propriety. (*Interruptions*) While in Bombay the hon. Minister.... (*Interruptions*)

[*English*]

MR. SPEAKER : I have disallowed that thing. It is not a privilege question.

[*Translation*]

SHRI RAM VILAS PASWAN : Mr. Speaker, Sir, please listen to me first. The House is in session, but Shri Chidambaram made the following policy statement in Bombay day before yesterday : "Import curbs on exporter to be lifted". This is against the spirit of the House. The Chair has already given its ruling... (*Interruptions*)

[*English*]

SHRI SRIKANTA JENA (Cuttack) It is a policy matter. Let the Minister tell why he has made it there. (*Interruptions*)

MR. SPEAKER : Please take your seats. Time and again, it is ruled in this House that such matters do not constitute privilege question. They may be matter of propriety but not a privilege issue.

Now, Papers to be Laid on the Table.

(*Interruptions*)

MR. SPEAKER : I have allowed one-and-a-half hours today. Now, Papers to be Laid on the Table.

13.15 hrs

### PAPERS LAID ON THE TABLE

#### Central reserve Police Force (Amendment) Rules, 1991

[*English*]

THE MINISTER OF PARLIAMENTARY AFFAIRS (SHRI GULAM NABI AZAD) : Sir, on behalf of Shri S. B. Chavan I beg to lay on the Table a copy of the Central Reserve Police Force (Amendment) Rules, 1991 (Hindi and English versions) published in Notification No. G.S.R. 345 in Gazette of India dated the 8th June, 1991 under sub-section (3) of section 18 of the Central Reserve Police Force Act, 1949.

[*Placed in Library. See No. LT-311/91.*]

#### Detailed Demands for Grants of the Ministry of External Affairs for 1991-92

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI K. C. LENKA) : Sir, on behalf of Shri Madhavsingh Solanki I beg to lay on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of External Affairs for 1991-92.

[*Placed in Library. See No. LT312/91.*]

#### Detailed Demands for Grants of the Ministry of Steel for 1991-92

THE MINISTER OF STATE OF THE MINISTRY OF STEEL (SHRI SONTOSH MOHAN DEV) : Sir, I beg to lay on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Steel for 1991-92.

[*Placed in Library. See No. LT-313/91.*]

Review on the working of and Annual Report of Central Cottage Industries of India Ltd., New Delhi 1989-90 etc.

[*Translation*]

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES